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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 1048-L.—6th December, 2016.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 18 of 2016

**THE WEST BENGAL SCHOOL SERVICE COMMISSION
(AMENDMENT) BILL, 2016.**

**A
BILL**

to amend the West Bengal School Service Commission Act, 1997.

WHEREAS it is expedient to amend the West Bengal School Service Commission Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act
IV of 1997.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal School Service Commission (Amendment) Act, 2016.

(2) It shall be deemed to have come into force with effect from the 14th September, 2016.

Short title and
commencement.

*The West Bengal School Service Commission
(Amendment) Bill, 2016.*

(Clauses 2-4.)

Amendment of section 7 in West Ben. Act IV of 1997.

2. In section 7 of the West Bengal School Service Commission Act, 1997 (hereinafter referred to as the principal Act),—

- (1) for the words “to select persons”, the words “to recommend persons” shall be substituted;
- (2) for the words “on the basis of the result of the examination”, the words “on the basis of the result of the State Level Selection Test” shall be substituted.

Amendment of section 16.

3. For sub-section (1) of section 16 of the principal Act, the following sub-section shall be substituted:—

“(1) The Central Commission shall prepare panel by conducting the State Level Selection Test in respect of appointment to the posts of Teachers and non-teaching staff in schools and also monitor, supervise, control and co-ordinate the activities of the Regional Commission which shall be subordinate to the Central Commission.”.

Repeal and saving.

4. (1) The West Bengal School Service Commission (Amendment) Ordinance, 2016, is hereby repealed.

West Ben. Ord. III of 2016.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend section 7 and section 16 of the West Bengal School Service Commission Act, 1997 (West Ben. Act IV of 1997), with a view to remove regional restriction for filling up of vacancies for the posts of Teachers and non-teaching staff of different regions by way of introducing the State Level Selection Test for selection of Teachers and non-teaching staff to save schools from shortage of qualified Teachers and non-teaching staff.

2. As the West Bengal Legislative Assembly was not in session and it was necessary to take immediate action in the matter, an Ordinance, namely, the West Bengal School Service Commission (Amendment) Ordinance, 2016 (West Ben. Ord. III of 2016) was promulgated.
3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.
4. The Bill has been framed with the above objects in view.
5. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,

The 6th December, 2016.

PARTHA CHATTERJEE,

Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*